

(c) whether there are any other major institutions without the top managerial personnel; and

(d) the reasons and constraints in appointing the heads of the institutions promptly without delay?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MD. ALI ASHRAF FATMI): (a) to (d) The information is being collected and will be laid on the Table of the House.

Applications for setting up of foreign universities

1527. SHRI V. HANUMANTHA RAO: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government have received a number of applications for establishment of foreign universities;

(b) the stand of the University Grants Commission on establishment of such universities in the country;

(c) whether a separate body would be set up to oversee these foreign universities; and

(d) the steps proposed to help students who have studied in institutions which have collaborated with foreign universities?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MD. ALI ASHRAF FATMI): (a) to (d) A legislative proposal for regulation of entry and operation of Foreign Educational Institutes in the country is under consideration of the Government. At present, only the All India Council for Technical Education has regulations for the entry and operation of foreign universities in India, imparting technical education.

Funding pattern of SSA

1528. MS. SUSHILA TIRIYA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that Government propose to change the funding pattern of the Sarva Shiksha Abhiyan;

(b) if so, the reasons therefor; and

(c) whether it is a fact that some States had protested this funding pattern?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MD. ALI ASHRAF FATMI): (a) and (b) The Framework for Implementation of Sarva Shiksha Abhiyan (SSA) programme provides for funds sharing in the ratio of 85:15 between the Central Government and States/UTs during Eleventh plan, in the ratio of 75:25 during the Tenth plan and in the ratio of 50:50, thereafter. The North Eastern States as special dispensation were allowed funding pattern of 90:10 during 2005-06 and 2006-07 while 15% share in their case